POST OPEN OFFER REPORT

In respect of Open Offer made by Mr. Mahendra Gulabdas Patel ("Acquirer 1"), Mr. Munjal Mahendra Patel ("Acquirer 2") and Mrs. Shweta Samir Shah ("Acquirer 3") (hereinafter collectively referred to as "Acquirers") to acquire 2,60,000 Equity Shares of Kapashi Commercial Limited ("KCL"/"Target Company")

A. NAMES OF THE PARTIES INVOLVED:

1) Name of the Target Company (TC) : Kapashi Commercial Limited

2) Name of Acquirers : 1) Mr. Mahendra Gulabdas Patel : Acquirer 1 2) Mr. Munjal Mahendra Patel : Acquirer 2

Mr. Munjal Mahendra Patel : Acquirer 2
 Mrs. Shweta Samir Shah : Acquirer 3

3) Persons Acting in Concert with the : Not Applicable Acquirers

4) Manager to the Open Offer : Mark Corporate Advisors Private Limited

5) Registrar to the Open Offer : Purva Sharegistry (India) Private Limited

B. DETAILS OF THE OFFER:

This Offer is made in terms of Regulations 3(1) and 4 of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto [SEBI (SAST) Regulations, 2011].

C. ACTIVITY SCHEDULE:

| Nature of Activity | Original Sch | edule | Revised Sch | edule |
|---|-------------------|-----------|-------------------|-----------|
| | Date | Day | Date | Day |
| Date of the PA | December 30, 2017 | Saturday | December 30, 2017 | Saturday |
| Date of publishing the Detailed Public Statement | January 05, 2018 | Friday | January 05, 2018 | Friday |
| Last date for filing of Draft Letter of Offer with SEBI | January 12, 2018 | Friday | January 12, 2018 | Friday |
| Last date of a competing offer | January 29, 2018 | Monday | January 29, 2018 | Monday |
| Latest date by which SEBI's observations will be received | February 05, 2018 | Monday | March 16, 2018 | Friday |
| Receipt of Letter from Reserve Bank of India | | | May 11, 2018 | Friday |
| Identified Date* | February 07, 2018 | Wednesday | May 15, 2018 | Tuesday |
| Last date by which the Letter of Offer will be dispatched to the Shareholders (Except the Acquirers and the Selling Shareholders) as on the identified date | February 15, 2018 | Thursday | May 22, 2018 | Tuesday |
| Last Date for revising the Offer Price/number of shares | February 16, 2018 | Friday | May 23, 2018 | Wednesday |
| Last date by which the recommendation of the committee of Independent Directors of the Target Company will be given and published | February 21, 2018 | Wednesday | May 25, 2018 | Friday |
| Date of Public Announcement for Opening the Offer | February 22, 2018 | Thursday | May 28, 2018 | Monday |
| Date of Commencement of the Tendering Period (Offer Opening Date) | February 23, 2018 | Friday | May 29, 2018 | Tuesday |
| Date of Closing of the Tendering Period (Offer Closing Date) | March 09, 2018 | Friday | June 11, 2018 | Monday |
| ast date for communicating Rejection/acceptance and payment of | March 23, 2018 | Friday | June 25, 2018 | Monday |



| Nature of Activity | Original Schedule | | Revised Schedule | |
|---|-------------------|-----|------------------|-----|
| | Date | Day | Date | Day |
| consideration for accepted equity shares or equity share certificate/return of unaccepted share certificates/credit of unaccepted shares to Demat Account | | | | |

D. DETAILS OF THE PAYMENT CONSIDERATION IN THE OPEN OFFER:

| Sr. No. | Item | Details |
|---------|---|--|
| 1) | Offer Price for fully paid shares of TC (₹ per share) | Details |
| 2) | Offer Price for partly paid shares of TC, if any | |
| 3) | Offer Size (No. of Shares x Offer Price per Share) | |
| 4) | Mode of payment of consideration (cash or shares or secured listed debt instruments or convertible debt securities or combination) | |
| 5) | If mode of payment is other than cash, i.e. through Shares/Debt or Convertibles: | Not Applicable, as no shares were tendered in the Open Offer |
| a) | Details of offered security Nature of the security (shares or debt or convertibles) Name of the company whose securities have been offered Salient features of the Security | , of the second |
| b) | Swap Ratio (ratio indicating the number of securities of the offerer company vis-à-vis shares of TC) | |

E. DETAILS OF MARKET PRICE OF THE SHARES OF TC:

Name of the Stock Exchange where the shares of TC have been most frequently traded during 12 calendar months period prior to PA, and the volume of trading relative to the total outstanding shares of the Target Company. The details are as under:

| Name of the Stock Exchange | Number of Shares Traded during the 12 calendar months prior to the month of PA | Total Outstanding Shares | Trading Turnover (in terms of % to total listed equity shares) |
|-------------------------------|--|-----------------------------|--|
| BSE | 61,600 | 10,00,000 | 6.16% |

The Equity Shares of the Target Company is listed on BSE Limited, Mumbai ('BSE') and are infrequently traded.

2) Details of Market Price of the Shares of TC on the aforesaid Stock Exchange in the following format:

| Sr. No. | Particulars | Date | ₹ Per Share* |
|---------|---|----------------------------------|--------------|
| 1) | 1 trading day prior to the PA date | December 29, 2017 | Not traded |
| 2) | On the date of PA | December 30, 2017 | Not traded |
| 3) | On the date of commencement of the tendering period | May 29, 2018 | 98.70 |
| 4) | On the date of expiry of the tendering period | June 11, 2018 | Not traded |
| 5) | 10 working days after the last date of the tendering period | June 25, 2018 | 80.00 |
| 6) | Average market price during the tendering period (viz. Average of the volume weighted market prices for all the days) | May 29, 2018 to June 11, 2018 | 92.47 |

*Closing Price

(Source: www.bseindia.com)



F. DETAILS OF ESCROW ARRANGEMENTS:

1) Details of creation of Escrow account, as under:

| | Date(s) of Creation | Amount (₹ in Lacs) | Form of escrow account (Cash or Bank guarantee (BG) or Securities) (In case escrow consists of BG or securities, at least 1% consideration is to be deposited in cash; the same may be indicated separately) |
|----------------|---------------------|-----------------------|--|
| Escrow Account | January 02, 2018 | ₹40.00 Lacs | Cash Deposit |

- 2) For such part of escrow account, which is in the form of cash, give following details:
- a) Name of the Scheduled Commercial Bank where cash is deposited:
 Deposit of ₹40.00 Lacs (Rupees Forty Lacs only) in cash with IndusInd Bank Limited, Fort Branch, Mumbai.
- b) Indicate when, how and for what purpose the amount deposited in escrow account was released, as under:

| Release of escrow account | | | | | |
|---|--------------------|------------|--|--|--|
| Purpose | Date | Amount (₹) | | | |
| Transfer to Buying Broker's Account, if any | Not Applicable | Nil | | | |
| Amount released to Acquirers • Upon withdrawal of Offer • Any other purpose (to be clearly specified) • Other entities on forfeiture | Yet to be released | Nil | | | |

^{*} The amount does not include brokerage and other charges payable to the Buying Broker.

3) For such part of Escrow which consists of Bank Guarantee (BG) / Deposit of Securities, provide the following details:

For Bank Guarantee:

| Name of Bank | Amount of Bank Guarantee (₹ in Lacs) | D | ate of | Validity period of Bank Guarantee | Date of Release if applicable | Purpose of release |
|-----------------|--|----------|----------------|---|-------------------------------------|-----------------------|
| | | Creation | Revalidation | | | |
| | | 1 | Not Applicable | | | |

· For Securities:

| Name of company whose security is deposited | Type of security | Value of securities as on date of creation of escrow account | Margin considered while depositing the securities | Date of Release if applicable | Purpose of release |
|---|------------------|--|---|-------------------------------------|--------------------|
| | | Not Applica | ble | | |

G. DETAILS OF RESPONSE TO THE OPEN OFFER:

| Shares pro acqu | | Share | s tendered | Response level (No of times) | Shares | Accepted | Shares | rejected |
|--------------------|---------------------------|-------|--------------|---------------------------------|--------|-----------------|----------------|----------|
| No | % to Voting Capital | No. | % w.r.t. (A) | (C)/(A) | No. | % w.r.t. (C) | No. (C)-(F) | Reasons |
| (A) | (B) | (C) | (D) | (E) | (F) | (G) | (H) | (I) |
| 2,60,000 | 26.00% | Nil | N.A | Nil | Nil | N.A | Nil | N.A. |



H. PAYMENT OF CONSIDERATION:

| Due date for paying consideration to shareholders whose shares have been accepted | Actual date of payment of consideration | Reasons for delay beyond the due date |
|---|--|--|
| June 25, 2018 | Not Applicable, since no shares were surrendered | |

- Details of Buying Broker's Account where it has been created for the purpose of payment to Shareholders: The Acquirers appointed M/s Sparkle Securities Solutions Private Limited, Share & Stock Broker, as their Buying Broker for the payment obligation in the Open Offer.
- Details of the manner in which consideration (where consideration has been paid in cash), has been paid to shareholders whose shares have been accepted:

| Mode of paying the consideration | No. of Shareholders | Amount of Consideration (₹) |
|---|---------------------|-----------------------------|
| Physical Mode | None | Not Applicable |
| Electronic Mode (through Stock Exchange Mechanism) | None | Not Applicable |

I. PRE AND POST OFFER SHAREHOLDING OF THE ACQUIRERS IN THE TARGET COMPANY:

| Sr. No. | Shareholding of Acquirers | No of shares | % of Share Capital of TC as on closure of tendering period |
|------------|--|----------------|---|
| 1) | Shareholding before PA | Nil | N.A |
| 2) | Shares acquired by way of a Share Sale/Purchase Confirmation, if any. | 7,35,446 | 73.54% |
| 3) | Shares acquired after the PA but before 3 working days prior to commencement of tendering period Through market purchases - Through negotiated deals/ off market deals | Nil Nil | N.A. N.A. |
| 4) | Shares acquired in the Open Offer | Nil | N.A |
| 5) | Shares acquired during exempted 21-day period after offer (if applicable) | Not Applicable | Not Applicable |
| 6) | Post Offer Shareholding of Acquirers | 7,35,446 | 73.54% |

J. GIVE FURTHER DETAILS, AS UNDER, REGARDING THE ACQUISITIONS MENTIONED AT POINTS 3 & 5 OF THE ABOVE TABLE:

| 1) | Name(s) of the entity who acquired the shares | N. A. |
|----|---|-------|
| 2) | Whether disclosure about the above entity(s) was given in the LoF as either Acquirer or PAC | N. A. |
| 3) | No of shares acquired per entity | N. A. |
| 4) | Purchase price per share | N. A. |
| 5) | Mode of acquisition | N. A. |
| 6) | Date of acquisition | N. A. |
| 7) | Name of the Seller in case identifiable | N. A. |



K. PRE AND POST OFFER SHAREHOLDING PATTERN OF THE TARGET COMPANY:

| | Class of Entities | Shareholding in a TC | | | | |
|-----|---|----------------------|----------------------------|------------|----------------------------|--|
| Sr. | | Pre-Offer | | Post Offer | | |
| No. | | No. | % of the Voting Capital | No. | % of the Voting Capital | |
| 1) | Acquirers | Nil | N.A. | 7,35,446 | 73.54% | |
| 2) | Erstwhile Promoters (persons who cease to be Promoters pursuant to the Offer) | 7,35,446 | 73.54% | Nil | N.A. | |
| 3) | Continuing Promoters (Promoter Group) | N.A | N.A | N.A | N.A | |
| 4) | Sellers if not in 1 and 2 | N.A | N.A | N.A | N.A | |
| 5) | Other Public Shareholders | 2,64,554 | 26.46% | 2,64,554 | 26.46% | |
| | TOTAL | 10,00,000 | 100.00% | 10,00,000 | 100.00% | |

L. DETAILS OF PUBLIC SHAREHOLDING IN TARGET COMPANY:

| Sr. No. | Particulars | Number of Shares | % of Voting Capital |
|------------|---|---------------------|------------------------|
| 1) | Indicate the minimum public shareholding the TC is required to maintain for continuous listing Indicate the actual public shareholding and if it has fallen below the minimum public shareholding limit, delineate the steps which will be taken in accordance with the disclosures given in the LoF | | 25.00% 26.46% |
| 2) | | | |

M. OTHER RELEVANT INFORMATION, IF ANY: None.

For Mark Corporate Advisors Private Limited

Manish Gaur Asst. Vice-President

Place: Mumbai

Date : June 27, 2018